

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 3/RP/2016

Subject : Review of Commission's order dated 12.11.2015 in Petition No. 77/GT/2013 regarding approval of generation tariff of Kamalanga Power Plant (262.6 MW) for the period from the date of COD of Unit-I (30.4.2013) to 31.3.2014.

Date of hearing : **28.4.2016**

Coram : Shri Gireesh. B. Pradhan, Chairperson
Shri A.K.Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : GMR Kamalanga Energy Ltd. (GKEL)

Respondents : GRIDCO & 4 Others

Parties present : Shri Vishrov Mukherjee, Advocate, GKEL
Shri Madhup Singhal, GKEL
Shri Rajkumar Mehta, Advocate, GRIDCO
Ms Himanshi Andley Advocate, GRIDCO
Shri Sukanta Panda, GRIDCO

Record of Proceedings

During the hearing, the learned counsel for the respondent, GRIDCO pointed out that the review petition is not maintainable as the petitioner has filed appeal in the Hon'ble Appellate Tribunal against the orders of the Commission and the said appeals are pending.

2. The learned counsel for petitioner submitted that the issues raised in the appeal are not subject matter of the review petition and therefore, the petition is maintainable before the Commission during the pendency of the Appeal before the Appellate Tribunal.

3. The Commission decided to hear the maintainability of the petition in detail and accordingly directed listing of the petition for hearing on 24.5.2016.

By Order of the Commission

-Sd/-
(T. Rout)
Chief (Legal)